



**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**BEFORE S/SHRI CHANDRA MOHAN GARG, JUDICIAL MEMBER
AND LAXMI PRASAD SAHU, ACCOUNTANT MEMBER**

ITA No.213/CTK/2018
Assessment Year : 2013-14

Smt. Ratnala Parvati, C/O. Paravati Wines, palasinghi, Badiguam, Gajapati	Vs.	Pr. CIT, -1, Bhubaneswar
PAN/GIR No.AHVPR 8912 J		
(Appellant)	..	(Respondent)

Assessee by : None(withdrawal petition)
Revenue by : Shri S.C.Mohanty, DR

Date of Hearing : 3 /3/ 2021
Date of Pronouncement : 3/3/2021

ORDER

Per Bench

This is an appeal filed by the assessee against the order of the Pr. CIT-1, Bhubaneswar dated 23.3.2016 u/s.263 of the Act, for the assessment year 2013-14.

2. Vide petition dated 17.2.2021, the assessee has submitted that the fresh assessment order after giving effect to the order passed by the Ld Pr. CIT U/S.263 of the Act has already been passed by the Assessing Officer. In view of above, she seeks to withdraw the appeal filed before the Tribunal. Ld D.R. did not have any objection to the request of the

assessee. Therefore, we accede to the request of the assessee and dismiss the appeal as withdrawn.

3. In the result, appeal is dismissed as withdrawn.

Order pronounced on 3 /3/2021.

Sd/-
(Laxmi Prasad Sahu)
ACCOUNTANT MEMBER

sd/-
(Chandra Mohan Garg)
JUDICIAL MEMBER

Cuttack; Dated 3 /3/2021
B.K.Parida, SPS (OS)

Copy of the Order forwarded to :

1. The Appellant : Smt. Ratnala Parvati, C/O.
Paravati Wines, palasinghi, Badiguam, Gajapati
2. The Respondent. Pr. CIT-1, Bhubaneswar.
3. Pr.CIT(A)-1- , Bhubaneswar
4. DR, ITAT, Cuttack
5. Guard file.
//True Copy//

By order

Sr.Pvt.secretary
ITAT, Cuttack